

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-211
(IB)-1695(ND)/2019

IN THE MATTER OF:

Power2sme Pvt Ltd.

Vs.

Vandeu International Pvt Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 23.08.2019

CORAM:

**MS. INA MALHOTRA,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Pankaj Bhagat

For the Respondent :

ORDER

Affidavit of service is stated to have been filed. However, Ld. Counsel for the petitioner submits that service despite steps taken, service could not be effected either by e-mail or by registered post. In view of the same, he prays for service by substituted means. Petitioner permitted to effect service vide publication in the daily newspaper "The Statesman", returnable on 01.10.2019.


**(SUMITA PURKAYASTHA)
MEMBER (T)**


**(INA MALHOTRA)
MEMBER (J)**